

**IN THE INCOME TAX APPELLATE TRIBUNAL, 'J' BENCH
MUMBAI**

**BEFORE: SHRI NARENDRA KUMAR BILLAIYA, ACCOUNTANT
MEMBER**

&

SHRI SUNIL KUMAR SINGH, JUDICIAL MEMBER

**ITA No. 5157/MUM/2024
(Assessment Year : 2020-21)**

Mettler-Toledo India Private Limited Amal Hill, Saki Vihar Road, Powai, Sakinaka S.O., 400072.	Vs.	Deputy Commissioner of Income-tax Circle-2(2)(1), Aaykar Bhavan, Mumbai-400020.
PAN/GIR No. AABCM0779N		
(Appellant)	..	(Respondent)

Assessee by	Shri. Meenakshi Surve (Virtually Appeared)
Revenue by	Shri. Asif Karmali (Sr. DR)
Date of Hearing	13/11/2024
Date of Pronouncement	13/11/2024

आदेश / O R D E R

PER SUNIL KUMAR SINGH (J.M):

1. This appeal has been preferred against the impugned order dated 30.07.2024 passed by the Ld. Commissioner of Income-tax(Appeals).
2. Today, when the matter was taken up for hearing, learned AR has moved an application to withdraw this appeal being

duplicate as the appellant erroneously filed an appeal via online ITAT portal with Delhi bench of ITAT. According to appellant, the erroneously filed appeal before Delhi bench of ITAT has now been transferred to the Mumbai bench of ITAT and is scheduled for hearing today i.e on 13.11.2024. The appellant thus, wants to withdraw this duplicate appeal.

3. Learned DR has no objection.
4. In view of the assessee's prayer, this appeal, in duplication, stands dismissed as withdrawn.

Order pronounced in open court today on 13.11.2024

Sd/-
(NARENDRA KUMAR BILLAIYA)
ACCOUNTANT MEMBER

Sd/-
(SUNIL KUMAR SINGH)
JUDICIAL MEMBER

Mumbai; Dated 13/11/2024
Anandi Nambi, *Steno*

Copy of the Order forwarded to:

1. The Appellant
2. The Respondent.
3. CIT
4. DR, ITAT, Mumbai
5. Guard file.

//True Copy//

BY ORDER,

(Asstt. Registrar)
ITAT, Mumbai